

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

114. M.A. 3954/2019 in C.P.(IB)-2521(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)

SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **31.01.2024**

NAME OF THE PARTIES: Harsh Vinimay Pvt Ltd
V/s.
Maa Mahamaya Steels Pvt Ltd.
SECTION 9 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

M.A.3954/2019

Adv. Kunal Mehta a/w Adv. Gauri Joshi i/b Ganesh & Co for Liquidator, and
Liquidator Devang Sampat through VC. Indrajeet Hingane for Respondent
No.5.

At the request of the Liquidator, this application was treated as an application
under Section 66 of IBC vide order dated 06.10.2023. Ld. Counsel for the
Liquidator points out that the prayer is for aggregate amount of Rs.
17,37,77,000/-. However, the amount under Section 66 is of Rs.
14,49,14,000/- only. He further submits that, there are separate paragraphs
explaining separate transactions relating to the avoidance transactions under
Sections 43 and 45 and seeks liberty to file separate applications under
relevant sections. Liberty is granted.

List on **18.03.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

//NSW//